

(2011) 03 CHH CK 0001

Chhattisgarh High Court

Case No: Criminal Appeal No. 480 of 2010

Shishupal

APPELLANT

Vs

State of C.G.

RESPONDENT

Date of Decision: March 3, 2011

Citation: (2011) 2 CGLJ 247

Hon'ble Judges: T.P. Sharma, J; Rajeshwar Lal Jhanwar, J

Bench: Full Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

1. Heard on I.A. No. 2 for grant of temporary bail to the Appellant-Shishupal during the pendency of the appeal for performing rites of marriage ceremony of his eldest daughter.
2. On due consideration and considering the gravity of offence i.e. offence of double murder and attempt to commit murder, we are not inclined to suspend the sentence and grant temporary bail to the Appellant during the pendency of the appeal.
3. Consequently, I.A. No. 2 is dismissed.
4. Learned Counsel for the Appellant submits that the Appellant be permitted to perform Kanyadaan in custody.
5. Considering the prayer, Jail Authority is directed to permit the Appellant in custody to perform the Kanyadaan on 8.3.2011.